Ordinance Summary
The Kerala Labour Welfare Fund (Amendment) Ordinance, 2021


- The 2021 Ordinance amends the Kerala Jewellery Workers’ Welfare Fund Act, 2009. The Act sets up a Fund to promote welfare of labour in Kerala. The Fund is credited with: (i) contributions from employers and employees, (ii) any voluntary donations, and (iii) grants or advances made by the central or state government or local authority, among others. The 2021 Ordinance amends the amount of contribution to the Fund made by the employees and employers.

- **Contribution to the Fund:** The Act provides for a half-yearly contribution to the Fund, of: (i) four rupees by every employee, and (ii) eight rupees (per contributing employee) by every employer. The 2021 Ordinance enhances the half-yearly contributions of both employees and employers to Rs 45 each.

DISCLAIMER: This document is being furnished to you for your information. You may choose to reproduce or redistribute this report for non-commercial purposes in part or in full to any other person with due acknowledgement of PRS Legislative Research (“PRS”). The opinions expressed herein are entirely those of the author(s). PRS makes every effort to use reliable and comprehensive information, but PRS does not represent that the contents of the report are accurate or complete. PRS is an independent, not-for-profit group. This document has been prepared without regard to the objectives or opinions of those who may receive it.